

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 182, 183 & 158 of 2012

Dated : 17th December, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Tata Power Co. Ltd. Appellant (s)
Versus	
Maharashtra Electricity Regulatory Commission	...Respondent (s)

Counsel for the Appellant(s): Mr. Vishal Anand
Ms. Awantika Manohar

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan

ORDER

The learned counsel for the Appellant again seeks some time for filing the Rejoinder. Accordingly, he is directed to file the same on or before 07.01.2013, without fail, after serving copy on the other side.

Post the matter for hearing on **21.01.2013.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/mk

